GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 285

TO BE ANSWERED ON THE 04TH FEBRUARY, 2020/ MAGHA 15, 1941 (SAKA)

SETTING-UP OF TRUST FOR RAM TEMPLE

285. SHRIMATI SANGEETA KUMARI SINGH DEO: SHRI BHOLA SINGH: DR. JAYANTA KUMAR ROY: SHRI VINOD KUMAR SONKAR: DR. SUKANTA MAJUMDAR: SHRI RAJA AMARESHWARA NAIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has started the process of setting up of the trust for construction of Ram Temple in Ayodhya as per the order of Supreme Court;

(b) if so, the details thereof ;

(c) whether the Uttar Pradesh Government had sent any proposal to the Government suggesting three plots in Ayodhya;

(d) if so, the details thereof; and

(e) the steps being taken by the Government for the construction of Ram Temple in Ayodhya?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) to (e): The Judgment of the Hon'ble Supreme Court in Civil Appeal Nos 10866-

10867 of 2010 and other connected matters delivered on 9th November, 2019 has

paved the way for construction of the Ram Temple in Ayodhya.

The Central Government is taking all necessary steps including consultation with the State Government of Uttar Pradesh in compliance of the directions contained in the above judgment.

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